

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. 8559/2025

[Arising out of impugned final judgment and order dated 02-07-2024 in WP No. 783/2022 passed by the High Court of Judicature at Bombay]

THE UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

BRIJ SYSTEMS LTD & ORS.

Respondent(s)

Date : 27-01-2026 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) Mr. Raghavendra P Shankar, A.S.G.
Mr. Gurmeet Singh Makker, AOR
Mr. Karan Lahiri, Adv.
Mr. Aditya Dixit, Adv.
Mr. Digvijay Dam, Adv.
Ms. Misha Kumar, Adv.

For Respondent(s) M/s. PBA Legal, AOR

Mr. Nitin Lonkar, Adv.
Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR

UPON hearing the counsel, the Court made the following
O R D E R

This matter requires a hearing at length.

In the meanwhile, papers/documents shall be supplied to Mr. Arvind P. Datar, learned senior counsel/*Amicus Curiae*. His name and designation as the learned *Amicus Curiae* shall be printed in the cause list.

Signature Not Verified
Digitally signed by
babita pandey
Date: 2026.01.28
17:41:25 IST
Reason: []

Re-list for hearing on 17.03.2026.

(BABITA PANDEY)
AR-cum-PS

(PREETI SAXENA)
COURT MASTER (NSH)